

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 2192**  
ANSWERED ON - 11/03/2026

**ROAD SAFETY AND HIGHWAY DEVELOPMENT**

2192. SHRI RAVI CHANDRA VADDIRAJU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the status of rectifying faulty road signage and lane markings on National Highways;
- (b) whether Government proposes amendments to the Motor Vehicles Act to improve road safety;
- (c) the steps taken to reduce road accidents through stricter enforcement of safety norms; and
- (d) the progress of national highway projects in Telangana?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) National Highways (NHs) works are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Rectification of road signage and lane markings is a continuous process. Road Safety Audit is carried out for the independent assessment of all identified road issues, which also includes road signage and markings. Any necessary remedial measures are taken in a time-bound manner.

(b) & (c) The Motor Vehicles Act, 1988 as amended in 2019 provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. The enforcement measures taken to address the issue of road safety are Annexed.

(d) As of now, 51 National Highway Projects covering a length of 1587 km amounting to Rs. 31313.16 crores are in progress in the State of Telangana.

**ANNEXURE REFERRED IN REPLY TO PART (b) & (c) OF RAJYA SABHA UNSTARRED QUESTION NO. 2192 FOR 11.03.2026 ASKED BY SHRI RAVI CHANDRA VADDIRAJU REGARDING ROAD SAFETY AND HIGHWAY DEVELOPMENT**

**Enforcement Measures:**

(i) The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Traffic management and enforcement is essentially in the domain of State Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations.

(ii) Issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions, cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).

(iii) Government has issued guidelines for incentive to States for Implementation of Electronic Enforcement of Road Safety under the Scheme for Special Assistance to States for Capital Investment 2025-26 (SASCI 2025-26) with allocation of Rs. 3,000 Crore (on first come first serve basis).

(iv) On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

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